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R.P(C)No. 1328 OF 2002

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CHAMBER MATTER

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Review Petition(Civil) No.1328/2002 in SLP (C) No.8593/2002

STATE OF RAJASTHAN & ANR.

Petitioner (s)

VERSUS

O.P.SHARMA

Respondent (s)

(With appn. for c/delay in filing review petition and office report)

Date : 31/10/2002 This Petition was listed in Chambers today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE ARIJIT PASAYAT

By Circulation

UPON perusing the papers, the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J

.SP2

The review petition is dismissed on the ground of
delay as well as on merits.

.SP1

(D.P.WALIA)

(S.L. GOYAL)@@

AA

COURT MASTER

ASSTT. REGISTRAR@@

AAAAAAA AA

(Signed order is placed on the file.)

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.PL60

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

REVIEW PETITION (CIVIL) NO. 1328 OF 2002@@

CC

IN

S.L.P. (CIVIL) NO. 8593 OF 2002@@

CC

State of Rajasthan & Anr.

..Petitioner (s)

vs.

O.P.Sharma

..Respondent (s)

O R D E R@@
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.SP2

There is an inordinate delay of 136 days in filing the review petition for which no explanation has been offered. Apart from this, we do not find any merit in the review petition. Accordingly, the review petition is dismissed on the ground of delay as well as on merits.

.SP1

.....CJI.
(B.N. KIRPAL)

.....J.
(ARIJIT PASAYAT)

New Delhi;
October 31, 2002.